

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Competition Appeal (AT) No. 96 of 2018

IN THE MATTER OF:

**Karnataka Film Chamber of Commerce
(KFCC) & Anr.**

...Appellants

Versus

Competition Commission of India & Anr.

...Respondents

Present:

For Appellant: Mr. Prabudh Singh, Advocate for Aakanksha Kaul.

For Respondent: Mr. Mayank Bansal, Advocate for R - 1.

Mr. Aniruddha Deshmukh, Advocate for R - 2.

Ms. Bulbuli Richong, Dy, Director (Law) CCI.

WITH

Compensation Application No. 02 of 2019

IN THE MATTER OF:

G. Krishna Murthy

...Appellants

Versus

Karnataka Film Chamber of Commerce & Ors.

...Respondents

Present:

For Appellant: Mr. Aniruddha Deshmukh, Advocate.

For Respondent: Mr. Prabudh Singh, Advocate for Aakanksha Kaul.

O R D E R

05.02.2020 Heard Learned counsel for the Appellant in part. Hearing remained inconclusive.

Mr. Prabudh Singh, Advocate appears on behalf of Respondent in *Compensation Application No. 02 of 2019*, therefore, no notice need to be

issued against the Respondent. Since the fate of this Appeal is linked with *Competition Appeal (AT) No. 96 of 2018*, it would be appropriate to wait for the outcome of *Competition Appeal (AT) No. 96 of 2018* before directing the Respondent to file objection(s).

Let these Appeals be posted for further 'Hearing' on **18th March, 2020**.

[Justice Bansi Lal Bhat]
Member (Judicial)

[Justice Venugopal M.]
Member (Judicial)

[Vijai Pratap Singh]
Member (Technical)

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